

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 37**

**C.P. (IB)/92(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **23.08.2023**

NAME OF THE PARTIES:    **BKTB    INFOSOLUTIONS    PRIVATE**  
**LIMITED**

Section 59 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Mr. P.S. Thakre, Authorised Representative of the Applicant is present. Applicant seeks time to apprise the GST Authorities, who have issued Notices about the claims, about the status of the Corporate Debtor, and to serve copy of this order to them so as to take considered view in relation to the proposed action. It is submitted that the Corporate Debtor is not left with any money to entertain any claim. So, whatever demand may be raised by GST Authorities shall be infructuous. Accordingly, seeks time to argue the matter. Stand over to 25.10.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**